

KARNATAKA REPEALING AND AMENDING ACT, 2002

13 of 2003

[31st March, 2003]

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KARNATAKA REPEALING AND AMENDING ACT, 2002

13 of 2003

[31st March, 2003]

An Act to repeal certain enactments and to amend certain other enactments. Whereas, it is expedient to repeal certain enactments and to amend certain other enactments. Be it enacted by the Karnataka State Legislature in the Fifty-second year of the Republic of India as follows:-

1. Short title and commencement :-

(1) This Act may be called the Karnataka Repealing and Amending Act, 2002.

(2) It shall come into force at once.

2. Definition :-

Unless the context otherwise requires "Schedule" means a Schedule annexed to this Act.

3. Repeal of certain enactments :-

The enactments specified in the First Schedule are hereby repealed.

4. Amendment of certain enactments :-

The enactments specified in columns (2) and (3) of the Second Schedule are hereby amended to the extent and in the manner mentioned in the corresponding entries in column (4) thereof.

<u>5.</u> Savings :-

(1) The repeal by this Act of any enactment shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to; and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing; nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed; nor shall the repeal by this Act of any revive or restore any jurisdiction, office, custom, enactment title, privilege, restriction, exemption, usage, right, liability, practice, procedure or other matter or thing not now existing or in force; nor shall the repeal of the Appropriation Acts by this Act affect the audit, examination, accounting, investigation, inquiry or any other action taken or to be taken in relation thereto by any authority and such audit, examination, accounting, investigation, inquiry or action could be taken and/or continued as if the said Acts are not repealed by this Act; nor shall the repeal of Act 2 of 1973 and Act 38 of 1987 shall affect any proceedings initiated or to be initiated under these enactments before any Court or other authority to challenge, or to enforce, the rights conferred by these enactments and those proceedings shall be continued and disposed off in accordance with these enactments as if the said enactments are not repealed by this Act.

(2) For the removal of doubts it is hereby declared that where this Act repeals any enactment by which.

(i) the text of any other enactment, was amended by the express addition, omission, insertion or substitution of any matter, the repeal shall not affect the continuance of any such amendment made by the enactment so repealed and in operation at the commencement of this Act;

(ii) any action taken (including any rule or order or bye-law or regulation made or any tax or cess or fee assessed or collected) by the Government or any other authority has been validated or saved or proceedings before one authority has been transferred to another authority or any declaration has been made or any direction has been given, the repeal shall not affect the operation of such validation or saving or transfer or declaration or direction and in operation at the commencement of this Act; and

(iii) any other enactment has been amended or repealed or extended to the State of Karnataka, with or without some consequential or transitory or saving provisions the repeal shall not affect the operation of such amendment, repeal, extension or provision and in operation at the time of commencement of this Act.

(3) The provisions of Section 6 of the Karnataka General Clauses Act, 1899 (Karnataka Act III of 1899), shall be applicable in respect of repeal of an enactment by this Act.

SCHEDULE 1

REPEALED ACTS Part I State Acts

	FIRST SCHEDULE				
	(See Se	ection 3)			
	REPEALED ACTS	Part I State Acts			
SI. No.	Year and Act No.	Short title			
(1)	(2)	(3)			
1.	1957 26	The Mysore Lotteries and Prize Competitions Control and Tax (Karnataka Amendment) Act, 1957			
2.	1958 11	The Mysore Betting Tax (Karnataka Amendment) Act, 1958			
3.	1959 1	The Mysore (Personal and Miscellaneous) Inams Abolition (Karnataka Amendment) Act, 1959			
4.	1960 1	The Mysore Industrial Disputes (Karnataka Amendment and Repealing) Act, 1959			
5.	1960	The Karnataka State Aid to Industries Act, 1959			

	8	
6.	1960 16	The Mysore Inams Abolition Laws (Karnataka Amendment) Act, 1960
7.	1961	The Indian Partnership (Karnataka Amendment) Act,
	19	1961
8.	1962	The Madras Aliyasanthana (Karnataka Amendment) Ac 1961
	1	1901
9.	1962	The Karnataka Land Improvement Act, 1961
	6	
10.	1962	The Karnataka Public Conveyance Act, 1961
	20	
11.	1963	The Industrial Disputes (Karnataka Amendment) Act, 1962
	6	
12.	1963	The Karnataka Gift Goods (Unlawful Possession) Act, 1963
	20	
13.	1963	The Bombay Merged Territories and Areas (Jagirs Abolition) (Karnataka Amendment) Act, 1963
	21	
14.	1963	The Madras Hindu Religious and Charitable Endowmen (Karnataka Amendment) Act, 1963
	25	
15.	1963	The Industrial Disputes (Karnataka Amendment) Act, 1963
	35	
16.	1964	The Karnataka Cattle Licencing Act, 1964
	27	
17.	1964	The Hyderabad Abolition of Inams (Karnataka Amendment) Act, 1964
	37	
18,	1966	The Madras Hindu Religious and Charitable Endowmen (Karnataka Amendment) Act, 1966
	37	
19.	1968	The Land Acquisition (Karnataka Amendment and Validation) Act, 1967
	10	
20.	1969	The Hyderabad Jagirs (Commutation) Regulation

	30	(Karnataka Amendment) Act, 1969	
21.	1969 33	The Mysore Inams Abolition Laws (Amendment) Act, 1969	
22.	1972 8	The Indian Penal Code (Karnataka Amendment) Act, 1969	
23.	1973 2	The Kamataka Tenants (Relief in Payment of Arrears of Rent) Act, 1972	
24.	1973 19	The Charitable Endowments (Karnataka Amendment) Act, 1973	
25.	1973 27	The Mysore Inams Abolition Laws (Amendment) Act, 1973	
26.	1974 7	The Mysore Betting Tax and Race Courses Licensing (Karnataka Amendment) Act, 1974	
27.	1975 37	The Industrial Employment (Standing Orders) (Karnataka Amendment) Act, 1975	
28.	1975 64	The Registration (Kamataka Second Amendment) Act, 1976	
29.	1977 2	The Payment of Wages (Karnataka Amendment) Act, 1976	
30.	1978 29	The Indian Stamp (Karnataka Amendment) Act, 1978	
31.	1978 30	The Madras Aliyasanthana (Karnataka Amendment) Act, 1978	
32.	1979 26	The Karnataka Inams Abolition Laws (Amendment) Act, 1979	
33.	1980 18	The Mysore Religious and Charitable Institutions (Karnataka Amendment) Act, 1979	
34.	1980 19	The Registration (Karnataka Amendment) Act, 1980	
35.	1980	The Mysore Betting Tax (Karnataka Amendment) Act,	

22		1980		
36.	1981	The Mysore Betting Tax (Karnataka Amendment) Act,		
	20	1981		
37.	1981	The Electricity Supply (Karnataka Amendment) Act, 1981		
	33			
38.	1981	The Disturbed Areas (Special Court) (Karnataka Amendment) Act, 1981		
	49			
39.	1982	The Identification of Prisoners (Karnataka Amendment) Act, 1981		
	1			
40.	1982	The Payment of Wages (Karnataka Amendment) Act, 1981		
	2			
41.	1982	The Code of Criminal Procedure (Karnataka Amendment) Act, 1982		
	20			
42.	1983	The Karnataka State Industrial Security Force Act, 1983		
	24			
43.	1984	The Karnataka Inams Abolition Laws (Amendment) Act, 1984		
	24			
44.	1984	The Code of Criminal Procedure (Karnataka Amendment) Act, 1983		
	35			
45.	1985	The Mysore (Religious and Charitable) Inams Abolition (Karnataka Amendment) Act, 1985		
	18			
46.	1985	The Code of Criminal Procedure (Karnataka Amendment) Act, 1985		
	19			
47.	1985	The Karnataka Sales Tax (Amendment) Act, 1985		
	27			
48.	1986	The Karnataka Tax on Luxuries (Hotels and Lodging Houses (Amendment) Act, 1986		
	10			
49.	1986	The Karnataka Land Reforms (Amendment) Act, 1986		
	19			
50.	1986	The Karnataka Civil Services (Exclusion of the service		

51. 1986 The Electricity (Supply) (Karnataka Amendment) Act, 1986 52. 1987 The Indian Partnership (Karnataka Amendment) Act, 1987 53. 1987 The Karnataka Sales Tax (Amendment) Act, 1987 54. 1987 The Code of Criminal Procedure (Karnataka Amendment) Act, 1987 55. 1987 The Cotton Transport (Karnataka Amendment) Act, 1987 56. 1987 The Karnataka State University Teachers (Absorption of Temporary Teachers) Act, 1987 57. 1988 The Industrial Disputes (Karnataka Amendment) Act, 1989 58. 1989 The Karnataka Sales Tax (Amendment) Act, 1989 16 1 1988 59. 1989 The Karnataka Sales Tax (Amendment) Act, 1988 21 1 1 60. 1989 The Registration (Karnataka Amendment) Act, 1987 24 - - 61. 1991 The Karnataka Land Revenue (Amendment) Act, 1987 21 - - 63. 1991 The Karnataka Land Revenue (Amendment) Act, 1988 33 - - 64. 1993	27		rendered by a Government servant as a local candidate for computing the service for grant of selection time scale of pay) Act, 1986		
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	68.		The Karnataka Special Tribunal Act, 1994		

1994		The Kamataka Tax on Entry of Goous (Amenument) Act, 1994	
	45		
70.	1995	The Mysore (Religious Charitable Inams Abolition) (Karnataka Amendment) Act, 1995	
	29		
71.	1996	The Karnataka Advocates Welfare Fund (Amendment) Act, 1996	
	6		
72.	1996	The Mysore (Personal and Miscellaneous) Inams Abolition (Amendment) Act, 1996	
	10		
73.	1996	The Motor Vehicles (Karnataka Amendment) Act, 1996	
	11		
74.	1997 25	The Karnataka Shops and Commercial Establishments (Amendment) Act, 1997	
75.	1997 27	The Karnataka Scheduled Castes, Scheduled Tribes and Other Backward Classes (Reservation of Appointment <i>etc.,)</i> (Amendment) Act, 1997	
76.	1997 29	The Karnataka Panchayat Raj (Third Amendment) Act, 1997	
77.	1998 17	The Karnataka Agricultural Produce Marketing (Regulation) (Amendment) Act, 1998	
78.	1998 22	The Karnataka Land Revenue (Amendment) Act, 1997	
79.	1998 23	The Karnataka Land Reforms (Amendment) Act, 1997	
80.	1998 25	The Karnataka Co-operative Societies (Amendment) Act 1997	
81.	1998 26	The Electricity Laws (Karnataka Amendment) Act, 1998	
82.	1998 34	The Karnataka Land Reforms (Amendment) Act, 1998	
83.	1998 36	The Code of Civil Procedure (Karnataka Amendment) Act, 1995	
84.	1999 2	The Karnataka Appropriation Act, 1999	
85.	1999 3	The Karnataka Appropriation (Vote on Account) Act, 1999	
86.	1999 4	The Karnataka Taxation Laws (Amendment) Act, 1999	
87.	1999 5	The Karnataka Motor Vehicles Taxation (Amendment) Act, 1999	
88.	1999 6	The Karnataka Stamp (Second Amendment) Act, 1999	
89.	1999 7	The Karnataka Parliamentary Secretaries Allowances (Amendment) Act, 1999	
90.	1999 8	The Karnataka State Universities (Amendment) Act, 1998	
91.	1999 9	The Karnataka Societies Registration (Amendment) Act, 1997	
92.	1999 10	The Karnataka Panchayat Raj (Amendment) Act, 1999	

55.	1222 12	THE RAMALARA LAUSE (Second Amendment) Act, 1999	
94.	1999 13	The Karnataka Housing Board (Amendment) Act, 1999	
95.	1999 14	The Karnataka Land Revenue (Amendment) Act, 1998	
96.	1999 15	The Karnataka Anatomy (Amendment) Act, 1998	
97.	1999 16	The Karnataka Appropriation (No. 2) Act, 1999	
98.	1999 17	The Karnataka Appropriation (No. 3) Act, 1999	
99.	1999 18	The Karnataka Taxation Laws (Third Amendment) Act, 1999	
100.	1999 19	The Kannada University (Amendment) Act, 1999	
101.	1999 20	The Karnataka State Universities (Amendment) Act, 1999	
102.	1999 21	The Karnataka Panchayat Raj (Second Amendment) Act, 1999	
103.	1999 22	The Kamataka Public Premises (Eviction of Unauthorised Occupants) (Second Amendment) Act, 1999	
104.	1999 23	The Visweshwariah (Technological) University (Amendment) Act, 1999	
105.	1999 24	The Karnataka Stamp (Amendment) Act, 1999	
106.	1999 26	5 The Karnataka Land Revenue (Amendment) Act, 1999	
107.	2000 3	The Kamataka Appropriation Act, 2000	
108.	2000 4	 The Karnataka Appropriation (Vote on Account) Act, 2000 	
109.	2000 5		
110.	2000 6	The Karnataka Motor Vehicles Taxation (Amendment) Act, 2000	
111.	2000 7		
112.	2000 8	The Karnataka Panchayat Raj (Amendment) Act, 2000	
113.	2000 9	The Karnataka Sales Tax (Amendment) Act, 2000	
114.	2000 10	The Karnataka Rent Control (Amendment) Act, 2000	
115.	2000 11	. The Karnataka Panchayat Raj (Second Amendment) Act, 1999	
116.	2000 12	The Kamataka Court fees and Suits Valuation (Amendment) Act, 2000	
117.	2000 13	The Karnataka Co-operative Societies (Amendment) Act, 2000	
118.	2000 14	The Karnataka Public Premises (Eviction of Unauthorised Occupants) (Amendment) Act, 2000	

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120.	2000 18	The Karnataka Appropriation (No. 1) Act, 2000	
121.	2000 19	The Karnataka Industrial Areas Development (Amendment) Act, 2000	
122.	2000 20	The Karnataka Forest and Certain other Laws (Amendment) Act, 1999	
123.	2000 21	The Karnataka Sales Tax and Excise Laws (Amendment) Act, 2000	
124.	2000 22	The Karnataka Repealing and Amending Act, 2000	
125.	2000 23	The Certain Laws Repealing and Amending Act, 2000	
126.	2000 24	The Karnataka Irrigation and Certain other Laws (Amendment) Act, 2000	
127.	2000 26	The Karnataka Entertainments Tax (Amendment) Act 2000	
128.	2000 27	The Karnataka Appropriation (No. 2) Act, 2000	
129.	2000 31	The Karnataka Agricultural Produce Marketing (Regulation) (Amendment) Act, 2000	
130.	2000 32	The Karnataka Motor Vehicles Taxation (Second Amendment) Act, 2000	

SCHEDULE 2 Amendments

	SECOND SCHEDULE				
	(5	ee Section 4)			
	Ar	mendments			
SI. No.	Act No. and year	Short title	Amendments		
1.	III of 1899	The Karnataka General Clauses Act, 1899	In Section 1 with effect from 1-11- 1956,		
			 (i) for "and commencement" substitute "commencement and extent"; 		
			(ii) after sub-section (2), <i>insert</i> "(3) It extends to the whole of the State of Karnataka"		
2.	16 of 1966	The Karnataka Seondary Education Examination Board Act, 1966	Omit Section 41 and Schedule		
3.	10 of 1986	The Karnataka Tax on Luxuries (Hotels and Lodging Houses) (Amendment) Act, 1986	For sub-section (2) of Section 1 with effect from 31st March, 1986, <i>substitute</i> "(2) It shall come into force at once"		
4.	8 of 1990	The Karnataka	In Section 8 with effect from 1st		

		Sales Tax	April, 1990,
		(Amendment) Act, 1990	(i) in the heading for "Section 25-B" substitute "Chapter VI-A";
			(ii) for "Section 25-B" substitute "Chapter VI-A including Section 25- B"
5.	1 of 1995	The Karnataka Education Act, 1983	In Schedule I, in item 3 with effect from 1st June, 1995, for "Sections 21 and 38" <i>substitute</i> "and Section 21"
6.	7 of 1997	The Karnataka Taxation Laws (Amendment) Act, 1997	In Section 2 with effect from 1st April, 1997, (i) in item (1) for "Hotels" <i>substitute</i> "provided in Hotels";
			(ii) in item (2), <i>omit</i> "on luxuries"
7.	6 of 1999	The Karnataka Stamp (Second Amendment) Act, 1999	In Section 14 with effect from 1st April, 1999, in sub-section (6), in clause (ii), for "(1) including" <i>substitute</i> "(1) Lease of immovable property including"
8	5 of 2000	The Karnataka Taxation Laws (Amendment) Act, 2000	In Section 4 with effect from 1st April, 2000, clause (22) shall be <i>omitted</i>
9.	22 of 2000	The Karnataka Repealing and Amending Act, 2000	In the First Schedule, SI. Nos. 633, 950 and 957 and the entries relating thereto in columns (2) to (4) thereof and in Second Schedule, SI. No. 21 and the entries relating thereto in columns (2) to (4) thereof shall be and shall be deemed to have been <i>omitted</i> from that Schedule and shall be deemed never to have been included in the said Schedules
10.	14 of 2001	The Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2000	In Section 8 with effect from 1st day of December, 2000, after "in Section 10-F of the principal Act", <i>insert</i> "in sub-section (1)"